

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Misc. Application No. 61113 of 2019**  
**Service Tax Appeal No. 61409 Of 2019**

[Arising out of OIO No. GST-GGM/COM/SM/07-08/2019-20 passed by the Commissioner of GST, Central Excise, Gurgaon, Haryana]

**M/s U O P India Pvt. Ltd.**

**: Appellant (s)**

4 Th Floor Unitech Trade Centre Sushant Lok Phase I  
 GURUGRAM, HARYANA, 122001

Vs

**CCE & ST- Gurgaon-I**

**: Respondent (s)**

Plot No 36 & 37, ,Sector 32,  
 NEAR MEDANTA HOSPITAL, Gurgaon  
 Haryana, 122001

APPEARANCE:

Shri Nikhil Goyal, Consultant for the Appellant

Shri Rajeev Gupta, Shri Tarun Kumar, ARs for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**ORDER No. A/60054 / 2020**

Date of Hearing:20.01.2020

Date of Decision:20.01.2020

***Per : Mr. Ashok Jindal***

The Ld. Consultant for the appellant submits that they have opted for ***Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019*** and obtained discharged certificate.

2. In view of this, the application for withdrawal of appeal is allowed and the appeal is dismissed as deemed withdrawn.

*(Dictated & pronounced in the Court)*

**(ASHOK JINDAL)**  
 MEMBER (JUDICIAL)

**(SANJIV SRIVASTAVA)**  
 MEMBER (TECHNICAL)

G.Y.